

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO.314/2003
O.A.NO.1471/1999

Wednesday, this 14th day of January, 2004

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri S.A.Singh, Member (A)

1. Association of Broadcasting
Musicians (Regd.), 1634,
Suiwalan, Daryaganj,
New Delhi-110002.

2. Shri Amar Nath,
S/o Shri Narain Singh,
R/o Y-318, Sarojini Nagar,
New Delhi.

(By Advocate: Shri T.C.Agarwal)

-Petitioners.

Versus

1. Shri Pawan Chopra,
the Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan, New Delhi-1.

2. Shri Uday Sahai, DDG(A)
Directorate General of All India Radio,
Akashvani Bhawan,
Parliament Street, New Delhi-110001.

3. Shri Naveen Naqvi, DDG,
Delhi Station of All India Radio,
Broadcasting House, Parliament Street,
New Delhi-1.

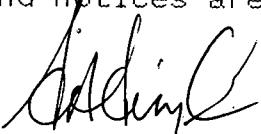
-Respondents

(By Advocate: Shri M.K.Bhardwaj for Shri A.K.Bhardwaj)

O R D E R (ORAL)

By Shri Shanker Raju, Member (J)

Having regard to the order passed by the respondents
directing to pay the arrears of difference of pay and
allowances to the applicants, the same may be disbursed
expeditiously with yearwise deduction of income tax.
Nothing survives in the CP, which is accordingly dismissed
and notices are discharged.


(S.A.Singh)
Member (A)

/kdr/


(Shanker Raju)
Member (J)